

A. VENKATESWARA REDDY
REGISTRAR GENERAL



HYDERABAD
Dated: 30.11.2020

(Off): 2344 6166
(Fax): 2344 6155

ROC No.394/SO/2020

To

All the Unit Heads
in the State of Telangana.

Sir/Madam,

Sub: High Court for the State of Telangana -Order dated 25.11.2020 in Suo-motu Writ petition No. Urgent 1/2020 - Communicated for compliance - Reg.

Ref: 1) Notification in Roc.No.394/SO/2020, dated 27.03.2020.

2) Orders dated 27.03.2020, 08.06.2020, 14.07.2020, 13.08.2020, 07.09.2020, 30.09.2020 and 04.11.2020 in Suo-motu WP No. Urgent 1/2020 passed by the Hon'ble Full Bench.


3) High Court's letters in Roc.No.394/SO/2020, dated 09.06.2020, 15.07.2020, 14.08.2020, 08.09.2020, 30.09.2020 and 04.11.2020

4) Order dated 25.11.2020 in Suo-motu WP No. Urgent 1/2020 passed by the Hon'ble Full Bench.

Adverting to the subject and references cited, it is informed that the High Court in its notification 1st cited has issued certain directions, one such direction is with regard to the interim orders of the High Court passed in Suo-motu W.P. No. Urgent 1/2020 namely automatic extension of interim orders till 07.06.2020 etc., and the same were extended from time to time till 30.11.2020. Now, it is to inform that the Hon'ble Full Bench while closing the said Suo-motu W.P. No. Urgent 1/2020 on 25.11.2020, has finally extended the order dated 08.06.2020, **till 11.12.2020**, thereafter, the parties wishing to seek extension of the stay orders, are required to approach the concerned Court.

Therefore, while enclosing a copy of the order dated 25.11.2020 passed in Suo-motu WP No.Urgent 1/2020 along with the order dated 08.06.2020, I request you to follow the directions of the Hon'ble Court. All the Unit Heads are further requested to communicate the same to the Presiding Officers in their Unit for compliance of the orders of the High Court.

Yours sincerely,


REGISTRAR GENERAL
30.11.2020

High Court for the State of Telangana

The Hon'ble The Chief Justice Sri Raghvendra Singh Chauhan

and

The Hon'ble Sri Justice M.S.Ramachandra Rao

and

The Hon'ble Sri Justice A.Rajasheker Reddy

W.P. URGENT No. 1 of 2020

Date: 25-11-2020

IN RE:

Extension of Interim Orders and Abeyance of Execution Orders

This Court passed the following order:

Order: (per Hon'ble The Chief Justice Sri Raghvendra Singh Chauhan)

Considering the widespread of pandemic in the State, considering the fact that the District Courts were not functioning in the physical form, on 08-06-2020, this Court had passed the following order:-

"Considering the beginning of the spread of COVID-19, considering the Nationwide Lockdown announced by the Government of India for a period of twenty-one days, with effect from 25.03.2020, by Order dated 27.03.2020, this Full Bench had extended the stay orders passed by this Court, as well as by the District and other Subordinate Courts, and had also barred execution of any decree by the Executing Courts.

Despite the lapse of two-and-a half month, the Nationwide Lockdown, and the State Lockdown continue, although the Lockdown has been rolled back to a certain limited extent. But, nonetheless the Courts have not started functioning at full throttle. Therefore, there is a dire need to extend the Order dated 27.03.2020, as the Order has already expired on 07.06.2020.

It is brought to the notice of this Court that in many cases, the parties have given certain undertakings, but due to the Lockdown, the undertakings cannot be implemented by the party, despite its bona fide intention. Thus, the non-continuation of the undertaking is also creating certain difficulties for the parties before the Courts. Therefore, this problem also needs to be addressed by this Court.

Considering the present situation, and considering the fact that the Courts may not be in a position to work in the physical form totally till 15.07.2020, the Order dated 27.03.2020, is extended till 15.07.2020. Under this

Order, the undertakings given before the Courts shall stand extended till 15.07.2020.

List this case on 14.07.2020."

The said order was extended by different orders passed by this Court. On 04-11-2020, this Court extended the said order till 30-11-2020.

The order dated 08-06-2020, shall continue till 11-12-2020. However, it is made abundantly clear that thereafter, the parties, wishing to seek the extension of their stay order, are required to approach the concerned Court.

With these observations, this Writ Petition shall stand closed.

Sd/-

(Raghvendra Singh Chauhan, CJ)

Sd/-

(M.S.Ramachandra Rao, J)

Sd/-

(A.Rajasheker Reddy, J)

Dt: 25-11-2020
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//TRUE COPY//


REGISTRAR GENERAL 25/11/2020

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

MONDAY, THE EIGHTH DAY OF JUNE
TWO THOUSAND AND TWENTY

:PRESENT:

**THE HON'BLE THE CHIEF JUSTICE SRI RAGHVENDRA SINGH CHAUHAN
AND
THE HON'BLE SRI JUSTICE M.S.RAMACHANDRA RAO
AND
THE HON'BLE SRI JUSTICE A.RAJASHEKER REDDY**

WP URGENT 1 OF 2020

IN RE:

Extension of Interim Orders and Abeyance of Execution Orders

The petition coming on for hearing, upon perusing the Petition and order of the High Court dated 27.03.2020 made herein, the Court made the following.

ORDER

Considering the beginning of the spread of COVID-19, considering the Nationwide Lockdown announced by the Government of India for a period of twenty-one days, with effect from 25.03.2020, by Order dated 27.03.2020, this Full Bench had extended the stay orders passed by this Court, as well as by the District and other Subordinate Courts, and had also barred execution of any decree by the Executing Courts.

Despite the lapse of two-and-a half month, the Nationwide Lockdown, and the State Lockdown continue, although the Lockdown has been rolled back to a certain limited extent. But, nonetheless the Courts have not started functioning at full throttle. Therefore, there is a dire need to extend the Order dated 27.03.2020, as the Order has already expired on 07.06.2020.

It is brought to the notice of this Court that in many cases, the parties have given certain undertakings, but due to the Lockdown, the undertakings cannot be implemented by the party, despite its *bona fide* intention. Thus, the non-continuation of the undertaking is also creating certain difficulties for the parties before the Courts. Therefore, this problem also needs to be addressed by this Court.

Considering the present situation, and considering the fact that the Courts may not be in a position to work in the physical form totally till 15.07.2020, the Order dated 27.03.2020, is extended till 15.07.2020. Under this Order, the undertakings given before the Courts shall stand extended till 15.07.2020.

List this case on 14.07.2020.

Sd/- CHIEF JUSTICE SRI RAGHVENDRA SINGH CHAUHAN
AND

Sd/- SRI JUSTICE M.S.RAMACHANDRA RAO
AND

Sd/- SRI JUSTICE A.RAJASHEKER REDDY

//TRUE COPY//

P. Venkatesh

REGISTRAR (JUDICIAL-II)

14/7/20

[Signature]
SECTION OFFICER

To

1. The Section Officer, Special Officer Section, High Court for the State of Telangana, at Hyderabad.
2. The Registrar (Judicial), High Court for the State of Telangana, at Hyderabad.
3. The Registrar General, High Court for the State of Telangana, at Hyderabad.
4. One spare copy

HIGH COURT

HCJ & MSR,J & ARR,J

DATED; 08.06.2020

NOTE: LIST THIS CASE ON 14.07.2020

WP URGENT 1 OF 2020

DIRECTION